

Scheduled Castes And The Scheduled Tribes (Prevention Of Atrocities) Amendment
Act, 2018

No. 27 Of 2018

CONTENT

1. Short title and commencement.

2. Insertion of new section 18A.

An Act further to amend the Scheduled Castes and the Scheduled Tribes
(Prevention of Atrocities) Act, 1989.

Scheduled Castes And The Scheduled Tribes (Prevention Of Atrocities) Amendment
Act, 2018

No. 27 Of 2018

[17th August, 2018.]

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as
follows:—

1. Short title and commencement.

(1) This Act may be called the Scheduled Castes and the Scheduled Tribes
(Prevention Short title and of Atrocities) Amendment Act, 2018. commencement.

(2) It shall come into force on such date as the Central Government may, by
notification in the Official Gazette, appoint.

2. Insertion of new section 18A.

After section 18 of the Scheduled Castes and the Scheduled Tribes (Prevention of
Atrocities) Act, 1989 [33 of 1989], the following section shall be inserted, namely:
— "18A. No enquiry or approval required.

(1) For the purposes of this Act,—

(a) preliminary enquiry shall not be required for registration of a First Information
Report against any person; or

(b) the investigating officer shall not require approval for the arrest, if necessary,
of any person, against whom an accusation of having committed an offence under
this Act has been made and no procedure other than that provided under this Act
or the Code shall apply.

(2) The provisions of section 438 of the Code shall not apply to a case under this
Act, notwithstanding any judgment or order or direction of any Court."